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on the Sixth Plan and reflects our own priorities and policies which have been endorsed by Parliament. Government are fully committed to the successful implementation of the programme and would continue to ensure that our basic policies are not compromised during the course of implementation of the Extended Arrangement.

12.25 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

STATEMENT RE : TERMS OF REFE-RENCE AND COMPOSITION OF THE FOURTH CENTRAL PAY COMMISSION

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, Hon. Members would recall that in my Budget speech on 28th February, 1983, I had announced the Government's decision to appoint the Fourth Central Pay Commission.

(Interruptions)**

MR. DEPUTY-SPEAKER : Don't record anything except the Statement by the Minister.

(Interruptions)**

SHRI RAM JETHMALANI : Sir, I am on a point of order.

MR. DEPUTY-SPEAKER : Let the Minister's statement be over.

SHRI PRANAB MUKHERJEE: Sir, Hon'ble Members would recall that in my Budget speech on 28th February, 1983 I had announced the Government's decision to appoint the Fourth Central Pay Commission. I had said at that time that before the terms of reference of the Pay Commission were settled, the representatives of the employees would be consulted and the membership of the Commission together with the terms of reference would be announced as soon as possible. In pursuance of 4th Central Pay Commission (Statt.) 742

this, discussions were held with the Staff Side of the Joint Consultative Machinery. After these discussions the Government have now decided to pay Interim Relief at the following rates with effect from 1.6.1983 :--

- (i) For employees drawing basic pay upto Rs. 299 p.m.
- (ii) For employees drawing basic pay from Rs. 300 to Rs. 699 p.m.
- (iii) For employees drawing basic pay from Rs. 700 to Rs. 1599 p.m.

This will benefit about 49 lakhs of Central Government employees including Armed Forces personnel and employees of Union Territories. It would cost the Exchequer approximately Rs. 316 crores in a full year and about Rs. 238 crores during the current financial year. Government also considered the question of giving appropriate amounts of Interim Relief to employees drawing pay of Rs. 1600 p.m. and above. In order to maintain the existing relativities, Government have decided to pay Interim Relief to the officers drawing pay of Rs. 1600 and above at the following rates with effect from 1.6.1983 :—

- (i) For employees drawing basic pay from Rs. 1600 to Rs. 2249 p.m.
- (ii) For employees drawing basic pay of Rs. 2250 p.m. and above.

This will benefit about 16,000 officers including Armed Forces and Union Territories officers and will cost the Exchequer about Rs. 1.65 crores per annum. The amount of Interim Relief will count only for retirement benefits and not for any other purposes. Orders in this regard will be issued shortly.

2. Government have also decided to give the benefit of one increment to employees in Groups 'B', 'C' and 'D' who are stagnating at the maximum of the pay-scale for at least two years. The amount of increment will be the same as the last increment in the relevant pay-scale. Orders in this regard will also be issued shortly.

3. Government have also decided, after consultations with the representatives of the Staff Side of the Joint Consultative Machinery, that the terms of reference of the Fourth Central Pay Commission will be as follows :-

- To examine the present structure of emoluments and conditions of service, taking into account the total packet of benefits, including deathcum-retirement benefits, available to the following categories of Government employees and to suggest changes which may be desirable and feasible :—
 - (i) Central Government employees—industrial and non-industrial.
 - (ii) Personnel belonging to the All India Services.
 - (iii) Employees of the Union Territories.
- (2) To examine the present structure of emoluments taking into account the total packet of benefits in cash and kind including death-cum-retirement benefits available to Armed Forces personnel and to suggest changes which may be desirable and feasible, having regard to their terms and conditions of service.
- (3) To examine the variety of allowances and benefits in kind that are presently available to the employees in addition to pay and to suggest

rationalisation and simplification thereof with a view to promoting efficiency in administration.

(4) To make recommendations on the above having regard, among other relevant factors, to the prevailing pay structure under the Public Sector Undertakings, State Governments, etc., economic conditions in the country, the resources of the Central Government and the demands thereon such as those on account of developmental planning, defence and national security.

4. The Commission will have the following composition :---

- Chairman --Shri Justice P.N. Shinghal
 Member --Prof. M.V. Mathur
 Member --Shri J.P. Kacker
 Member --Dr. Gopal Das Nag
- (5) Member Secretary —Shri Anil Kumar
 Majumdar.

5. I trust all sections of the House would welcome this and with the cooperation of the employees, the Pay Commission would be able to complete its onerous task as early as possible.

MR. DEPUTY-SPEAKER : Now, Mr. Jethmalani, what is your point of order ? All of you please sit down.

(Interruptions)

MR. DEPUTY-SPEAKER : I have asked him to rise on a point of order. You please sit down, he is on a point of order.

(Interruptions)

SHRI JAGDISH TYTLER (Delhi Sadar): Sir, I am also on a point of order.

(Interruptions)

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MR. DEPUTY-SPEAKER : He knows the rules.

Mr. Tytler, he knows the rules.

(Interruptions)

SHRI JAGDISH TYTLER : I spoke first, Sir. How many Members are sitting there, who have been elected on Congress ticket ? (Interruptions)

MR. DEPUTY-SPEAKER : Yes, Mr. Jethmalani. I am permitting you. Let it be a short point of order. What is your point of order ?

SHRI RAM JETHMALANI (Bombay North West): My point of order consists of two propositions.

MR. DEPUTY-SPEAKER : Don't make a speech. What is your point of order? Which rule has been violated? Please come to that only. If you make a speech, I will not allow it on a point of order.

SHRI RAM JETHMALANI : There is no question of a speech.

MR. DEPUTY-SPEAKER : Then it is all right. You know the rules.

SHRI RAM JETHMALANI : The House should be properly constituted. The rules assume that the House is properly constituted at all times. (*Interruptions*)

MR. DEPUTY-SPEAKER : What is your point of order ?

SHRI RAM JETHMALANI : The Constitution, as far as the rules provide..... (*Interruptions*) Please first understand...

MR. DEPUTY-SPEAKER : Which rule has been violated ? Which rule has been infringed ?

SHRI RAM JETHMALANI : A point of order comes when there is a disorder.

MR. DEPUTY-SPEAKER : Come to the point.

SHRI RAM JETHMALANI : First why don't you stop them ?

MR. DEPUTY-SPEAKER : You come out with your point of order. I will take care of them. Don't worry. (*Interruptions*) If everybody is upset, I cannot listen to everybody. Only one at a time. Don't record anything other than Mr. Ram Jethmalani's point of order. Don't record anything...

(Interruptions)**

MR. DEPUTY-SPEAKER : Others may please sit down. Mr. Jethmalani. Don't record anything other than the point of order of Mr. Ram Jethmalani.

(Interruptions)**

MR. DEPUTY-SPEAKER : Don't record any other thing, other than Mr. Ram Jethmalani. I have not permitted them. They are not saying with my permission.

SHRI RAM JETHMALANI : My point of order consists of two submissions.

AN HON. MEMBER : Under what rule ?

MR. DEPUTY-SPEAKER : You must allow him. Let him say. Mr. Jethmalani, Come to the point.

SHRI RAM JETHMALANI : Every rule framed assumes that the debate takes place when the House is properly constituted. The House is not properly constituted when the person who is presiding is neither the Speaker, nor the Deputy-Speaker, nor a person on the panel of Chairmen.

MR. DEPUTY-SPEAKER : All right. You have made your point. There is no point of order. I rule it out of order. (*Interruptions*)** Mr. Venkatasubbaiah.

There is no point of order. I rule this out of order.

(Interruptions)**